

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. (IB) 377/(MB)/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 28.03.2018

NAME OF THE PARTIES: Gammon India Ltd

Vs

Neelkanth Mansions and Infrastructure Pvt Ltd.

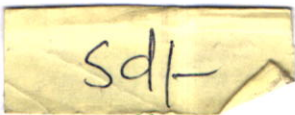
SECTION OF THE COMPANIES ACT: I & B Code 2016

ORDER

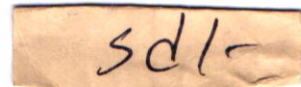
9. **TCP (IB)-377(MB)/2018**

The Petitioner Counsel present. The Corporate Debtor side's arguing Counsel is not present. At request of the junior appearing on behalf of the arguing Counsel, list this matter on 25.4.2018 with peremptory direction to the Corporate Debtor to appear and argue on next date of hearing, failing which, this Company Petition will be decided by hearing the Petitioner side.

List this matter on 25.4.2018.



RAVIKUMAR DURAISAMY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)